

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Execution Application No.34 of 2023
\In

O.A.NO.526/2019

INTHEMATTEROF:

Mahesh Chandra Saxena

..Applicant

Versus

Centrl ground water bord & ORS

..Respondents

INDEX

S.No.	PARTICULARS	P.NO.
1	Additional Submission on behalf of the Applicant	1-7
2	AnnexureA-1 The photo copy of CPCB. Report STP. DJB.	8-11
3	AnnexureA-2 The photo copy. NGT order OA no.386 of 2019.	12-13
4	AnnexureA-3 The photo copy letter written for piezometer .	14-15

Filedby



Mahesh Chandra Saxena
S/oLateSh.RamBihariLalSaxena
R/o A-388, Chhatarpur Enclave, Phase-I
Chhatarpur,NewDelhi-110074
Applicant in person
Mob:9540844936
Email:maheshsxn1@gmail.com

NewDelhi

Dated 25.11.2025

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,
NEW DELHI

Execution Application No. 34 of 2023

In

O.A. No. 526/2019

IN THE MATTER OF:

Mahesh Chandra Saxena

... Applicant

Versus

Central Ground Water Board

& Ors

... Respondents

ADDITIONAL SUBMISSIONS ON BEHALF OF THE APPLICANT

MOST RESPECTFULLY SHOWETH:

1. That in EA 34 of 2023/OA No. 526 of 2019 DJB, DDA, MCD have filed reply by giving wrong information. They are misleading the Hon'ble Tribunal and hence the Applicant is giving following information:
 - A. It is submitted that the DJB in its Reply has got constructed 595 RWH Systems, all RWH Systems are proper, functional, Recharge Borewell is 5 metre above ground water level.
 - B. None of the RWH Systems of DJB is connected with Roof Top Rainwater Down Pipe. Most of recharge borewells are 100-200-400 feet deep from water level. Several RWH Systems

have no recharge borewell whereas at that place water level is 15 metres to 60 metre deep. DJB has connected all RWH Systems with storm water drain, surface area due to which waste water, sewage water goes in RWH System. Overflow pipe, Separators have not been made. According to Roof Top Area volume is less. According to applicant all RWH Systems of DJB are non-functional and are contaminating ground water. The CPCB report in OA No. 166 of 2020 is annexed as **ANNEXURE-A-1**

- C. DDA have constructed Flats, Apartments in lakhs but have not constructed Roof Top RWH System in even one Apartment. Even after passing of the Order by Hon'ble NGT on 11.9.2019 in OA No. 526 of 2019 the DDA is violating the order. In Dwarka all Apartments of DDA have been connected with drain water. Officers of DDA ought to send the Applicant for joint inspection as to how in the Societies at Dwarka Sector-2, plot No. 3A and 3 B re-construction/renovation is taking place for proper Roof Top RWH Systems DDA should RWH System in entire Delhi as being done in these Societies.
- D. All RWH Systems of MCD have been connected with Park, Surface Area, Storm Water drain. None of the RWH System is Roof Top. Hon'ble NGT got inspected the RWH Systems

constructed in the Park at Chhattarpur by CGWA, DJB. CGWA/DJB in its Inspection Report the RWH System as non-functional, polluting ground water were found. Hon'ble NGT had reprimanded the MCD that when there is no need to construct RWH Systems in Parks, then they were constructing the same. But the corrupt officers of MCD for their selfishness have constructed RWH Systems in more than 200 Parks. In the reply the Hon'ble NGT is being misled by MCD. In the O.A. No. 217/2016 filed by the applicant MCD could not construct RWH System within the stipulated period of time of 2 years granted by Hon'ble NGT in Primary Schools of MCD. Therefore, Hon'ble NGT imposed Environment compensation of Rs. 4 crores on MCD in the year 2018. For waiving of the environment compensation MCD has approached the Hon'ble Supreme Court, by Civil Appal No. 5831-5833 of 2019 in the matter of SDMC Vs Mahesh Chandra Saxena & Ors. which case is pending. MCD has constructed Non functional RWH Systems in all schools which are contaminating ground water.

2. That despite several orders passed by Hon'ble NGT the reply has not been filed by the PWD, NHAI, NDMC, Dr. Bhim Rao Ambedkar Hospital. The Advocate for NDMC orally told this Hon'ble Tribunal that NDMC has constructed 262 RWH

Systems but have not given in writing the place where the RWH Systems have been constructed.

(A) That NHAI have constructed Highway from Chhattarpur Metro Station via Aya Nagar upto Gurugram Border. Inside stormwater drain of the road at a distance of 75-75 metre, 150 RWH Systems were constructed. In the storm water drain the sewage of Manglapuri, Sultanpur, Ghitornihave been put. The Sewage of Ayanagar being brought by tankers is put into storm water drain. After constructing the Road NHAI has handed over the road to Delhi PWD. The committee constituted by Hon'ble NGT during inspection found sewage in the sample. On the recommendations of the Committee DPCC imposed Rs.50-Rs.50 lakhs as environment compensation upon NHAI, PWD, DDA. For waiving of environment compensation DDA approached Hon'ble High Court of Delhi. Reprimanding the DDA Hon'ble High Court passed order for immediate deposit of the environment compensation. Immediately thereafter the DDA deposited cheque of Rs.50 Lakhs in DPCC. PWD, NHAI did not deposit the environment compensation till date. The RWH Systems constructed inside Storm Water drain have not been closed. On the contrary more and more RWH Systems have been constructed in

Storm Water drain. By constructing RWH Systems on the road the RWH Systems have been connected with stormwater drain.

(B)NDMC: By constructing RWH Systems in green belt NDMC have connected all RWH Systems with storm water drain. After the order dated 11.09.2019 passed by the Hon'ble NGT the RWH Systems continued to be constructed at the side of road. NDMC has set upon new colony for staff quarters. There also Roof Top Rain Water by not directly connecting with RWH System have been connected RWH System with storm water drain.

(C)In Dr. Bhimrao Ambedkar Hospital the RWH System has been connected with storm water drain of the Hospital which violation is still ongoing.

3. That in its reply dated 20.4.2025, advisory along with SOP with Dos & Don'ts and BIS Standard IS 15797/2018 for implementation of Roof Top Rain Water Harvesting System CGWA has attached standard design of RWH System of BIS on page No.31 to 58 in which information about advisory along with letter/SOP has been given. The advisory of BIS is good. But in the opinion of Applicant standard design of Roof Top RWH System of CGWA is better and simple to

BIS. The standard design of RWH System of CPWD is good. But any standard RWH Design gives advisory of only Roof Top Rain Water Harvesting System. But the 7 Respondents in the Memo of Parties, by not harvesting Roof Top Rain Water by recharging sewage have contaminated ground water. By not complying the order of Hon'ble NGT have violated the order of NGT. Therefore, the officers and Department constructing contaminated RWH System order imposing heavy penalties separately on officers and Departments requires to be passed U/s 25 of NGT Act.

4. That the Applicant has till now filed more than 24 petitions before Hon'ble NGT. In filing the petitions, conveyance, transports and other works the Applicant has spent about Rs. 8 lakhs from the year 2013. In OA No. 526/2019, EA No. 34/2013 the applicant has spent about Rs. one lakh. The applicant may be awarded expenses from the Respondents of the Memo of Parties for saving ground water from contamination, as Hon'ble NGT in OA No. 386 of 2019 had done, by awarding compensation/money from DDA. The photocopy of order dated 3.8.2018 is enclosed as ANNEXURE- A2

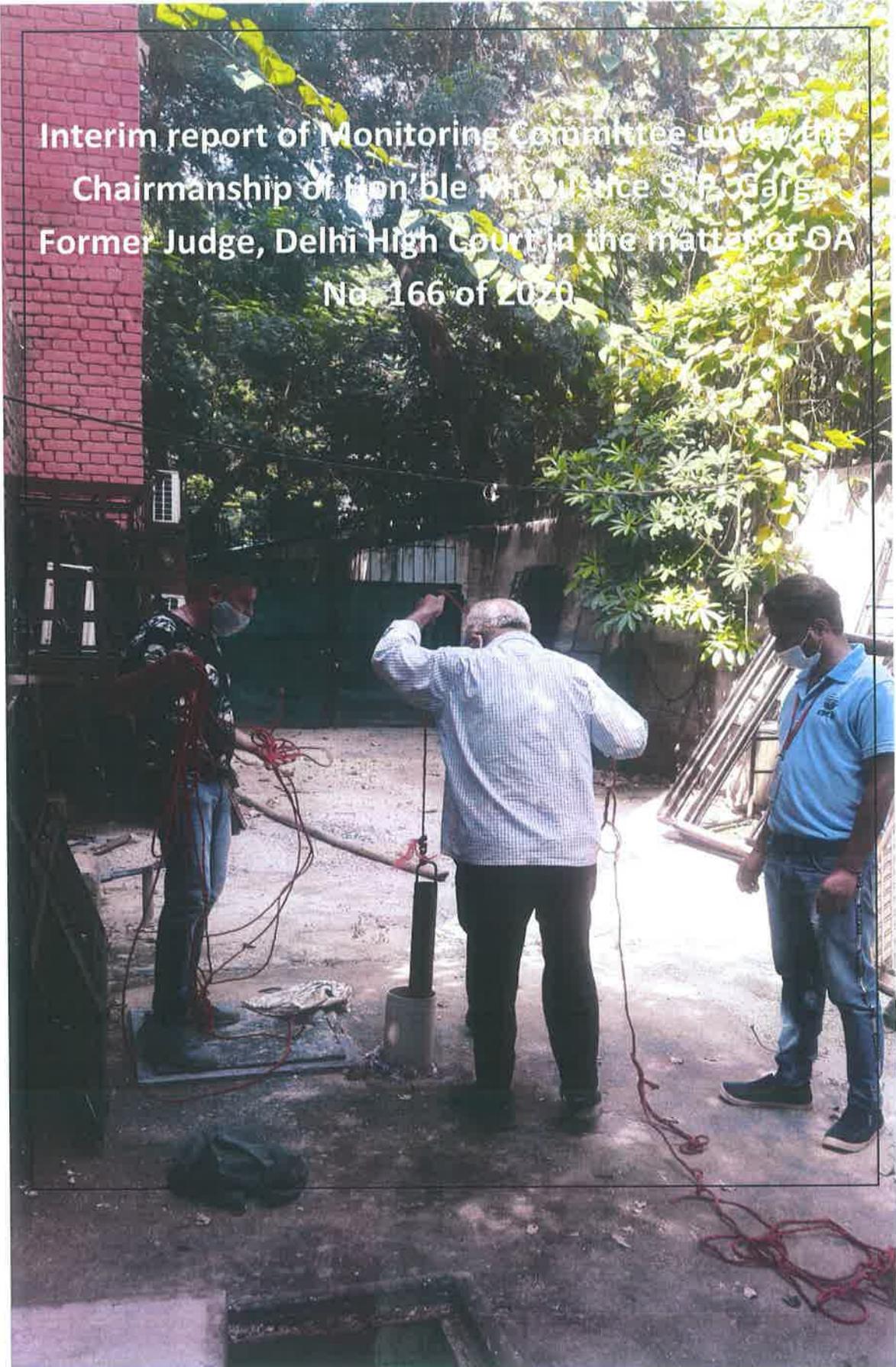
5. That applicant wants that Hon'ble NGT by passing such order may make arrangement that in future all complaints relating to ground water initially be made to CGWA. When action is not taken by CGWA the Applicant may file petition before Hon'ble NGT. Because Hon'ble Supreme Court has given power to CGWA, by doing so, the money, time of the applicant will be saved. Purpose for which the CGWA had been constituted is
6. That the DJB is misleading this Hon'ble Tribunal in respect of Piezometre. Till now during last 6 years not a single Piezometre has been installed by DJB. On 03.11.2025 the Applicant by wrote a letter to CEO DJB requesting that he will furnish information before this Hon'ble Tribunal on dated 26.11.2025 to the effect that each department will have to install Piezometre with RWH System. In a radius of 1 sq. Km. to install one Piezometre is necessary. Delhi is in an area of 1500 sq. Km., therefore, 1,500 Piezometre ought to be installed. But the officers of DJB are violating the order dated 11.09.2019 of Hon'ble NGT in OA 526/2019. With regard to Piezometre the letter written is annexed as **ANNEXURE- A3**

APPLICANT

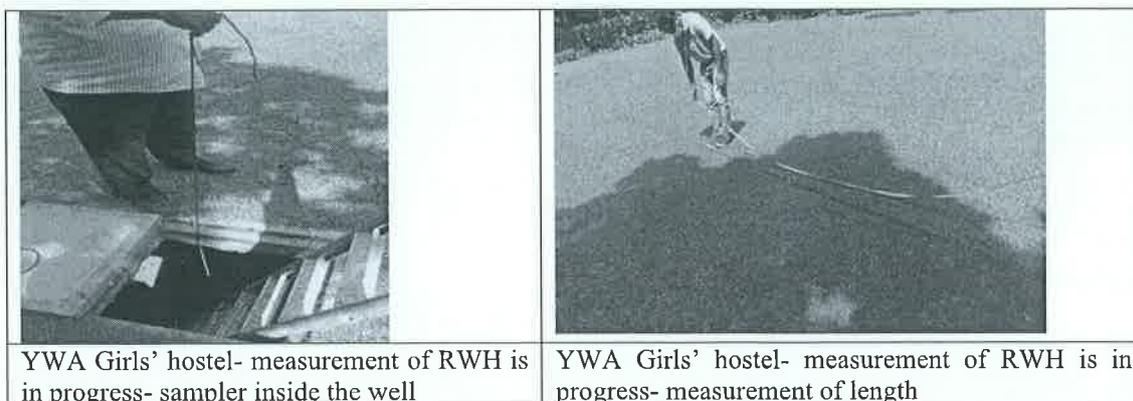


MAHESH CHAND SAXENA

Interim report of Monitoring Committee under the
Chairmanship of Hon'ble Mr. Justice S. P. Garg,
Former Judge, Delhi High Court in the matter of OA
No. 166 of 2020



the petitioner, the static groundwater level of the said area is around 30-35 meters. . Accordingly, the rain water which was coming through roof top is seems to be reaching to ground water readily. Since no barrier was observed in between, the water seems to be free from all sort of visible- and non-visible contaminants. NO SAMPLE WAS AVAILABLE FOR ANALYSIS.



2. MEHRAULI STP D.S.B

In the subsequent monitoring step, the team reached to Mehrauli STP. In this place, 2 RWH pits were inspected by the team. In this point of monitoring- on measurement of a recharge borewell- the depth of the borewell was measured 30 meters. As stated by the applicant, the static water level in the area is only around 16-18 meters. Sample from this point was collected and report is as mentioned in Table 1.

Table 1: Analysis report of water sample collected form Recharge borewell at Mehrauli STP- M1:

Physico-chemical analysis

Sample collection from	parameters					
	pH	Conductivity (u mho/cm)	COD (mg/l)	TSS (mg/l)	TDS (mg/l)	Chloride (mg/l)
M1-Mehrauli Recharge pit	7.4	511	151	652	280	30

Microbiological analysis

Sampling location	Parameters		
	Total coliform MPN/100ml.	Fecal coliform MPN/100ml	Fecal streptococci MPN/100ml
M1 Mehrauli Recharge pit	8200	320	130



Mehrauli- surface RWH- sample collection

Mehrauli- surface RWH

Mehrauli- surface RWH- length measurement

In another part of same STP, it has been observed that there was no recharge well in the existing RWH system. In this system, the rain water from roof top of pump house was reaching in the harvesting pit. Because of non availability of recharge borewell, the standing rain water was seen. The quality of standing water was also not good as it was exposed to environment and increased chances of contamination through air sweeping. During discussion, it has been observed that if there would be a recharge borewell, the same would be helped in dispersal of rain water below the surface. Since it was stagnant fresh water, there are increased risk of mosquitoes population especially dengue breeds. The analysis report is given Table 2.

Table 2: Analysis report of water sample collected form Recharge borewell at M2_

Physico-chemical analysis

Sample collection from	parameters					
	pH	Conductivity (u mho/cm)	COD (mg/l)	TSS (mg/l)	TDS (mg/l)	Chloride (mg/l)
M-2 Recharge borewell	8.1	1143	33	71	628	111

Microbiological analysis

Sampling location	Parameters		
	Total coliform MPN/100ml.	Fecal coliform MPN/100ml	Fecal streptococci MPN/100ml
M-2 Recharge borewell	78*10 ²	27*10 ²	33*10 ²



Mehrauli- roof top RWH system

Mehrauli- Collection pit- sample collection

The physicochemical- and microbiological measurements indicate that the ground water is highly contaminated. As a suggestion, if monitoring committee is eager to know the extent of contamination of water table by digging monitoring pit at the interval of 20 meters peripherally. Such exercise will definitely help us to assess the level-, extent and potential of ground water contamination with respect to time and space. It is observed that at this rain water collection point- the existing road and surrounding contaminated surface water reaches to ground water creates increased chances of groundwater contamination.

3. DJB- RAIN CENTRE AT E BLOCK- SAKET

The team further approached to E Block of DJB office, Saket. It has also been observed that there was no recharge borewell in this rain water harvesting system. The rain water pit was also found totally dry. As discussed locally, there is a conclusion that more than 110 sq. meters inflow comes. As informed by the responsible officer that there was around 40,000 litres rain water received. Though the said amount of water does not contaminate the existing ground water. Unfortunately, the said amount does not reach to existing ground water layers. According to expert opinion, the said amount of water is sufficient to reach upto maximum 20 meters. . Since there is no more monsoon in Delhi NCR, there is a increased chances of get evocated the stored rain water. Again the inspection team visited the Rain Centre at saket. In this visit, Mr. Harish Chandra XEN and Mr. Umesh Rana, Asstt Engineer, RWHGW Cell, DJB were also present. There was an in depth discussion with the visiting team. Mr. Harish Chandra informed that at this rain centre, only around 10-12 meter depth is gets recharged through rain water. Notice that the static ground water level in this area is around 60 to 65 meters. Since the collected rain water does not reaches to desire level, it is a question that why RWH system was installed? The discussion concluded that there should be required- and proper recharge borewell and concerned authorities are also agree to recommend the required borewell to desirable depth. Alternatively, the collected rain water can be diverted to nearby abandoned borewell, which are not in use since many years and available in the locality. NO SAMPLE WAS AVAILABLE.

**4BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 48 of 2017

In

Original Application No. 386 of 2017

Rear Admiral A P Revi IN (Retd.)

Vs.

Delhi Jal Board &Ors.

CORAM : HON'BLE MR. JUSTICE RAGHUVENDRA S. RATHORE, JUDICIAL MEMBER
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER

Present: Applicant/Appellant(s) : Mr. Achoth Payyan Revi, Applicant in person
Delhi Jal Board : Ms. Sakshi Popli, Adv.
SDMC : Ms. Puja Kalra, Adv. and Mr. Virendra Singh, Adv.
PWD : Mr. Tarunvir Singh Khehar, Ms. Guneet Khehar and Mr. Sandeep Mishra, Adv.
DDA : Mr. Kush Sharma, Mr. Prateek Gautam and Ms. Fiza Saluja, Adv.
Mr. V.K. Kashyap, EE-SD-III-DDA and Mr. S.K. Sharmam AE/SD III/DDA

Date and Remarks	Orders of the Tribunal
<p style="text-align: center;">Item No. 11</p> <p style="text-align: center;">August 03, 2018</p>	<p>In this Execution Application, the Respondents-DDA and MCD have filed their report. According to the said report, they have floated tenders for pipes etc. On awarding of tenders, it has been submitted, that time will be required for laying down the pipes on a stretch of approximately 6 kms. Thereafter, regular supply of treated water will be made available to the parks of DDA/MCD. We have been informed that, in the meanwhile, temporary arrangements has also been made to supply treated water to the parks.</p> <p>In view of the above, we direct DDA and SDMC to award the tenders as per Schedule and thereafter the work of laying down the pipelines be immediately done so that, regular supply of water is made available to the parks.</p> <p>Both these exercises should be done by 15th November, 2018. In case of default, a cost of Rs. 10,000/- each, per day on DDA as well as MCD shall be</p>

<p>Item No. 11</p> <p>August 03, 2018</p>	<p>imposed.</p> <p>Further, they are directed to continue the supply of water, by temporary arrangements till 15th November, 2018. DDA and MCD Delhi shall submit a report on completion of the work on 16th November, 2018.</p> <p>The Office is directed to register the status report as a separate Original Application.</p> <p>In compliance to the earlier order of the Tribunal, the cost of Rs. 30,000/- has been paid to the Applicant by DDA, which the Applicant does not deny.</p> <p>With the above direction, Execution Application No. 48 of 2017 stands disposed of, without any order as to cost.</p> <p>.....JM (Raghuvendra S. Rathore)</p> <p>.....EM (Dr. Satyawan Singh Garbyal)</p>
---	--

sn

MAHESH CHAND SAXENA**(ENVIRONMENT/GROUND WATER ACTIVIST & APPLICANT OF NGT, HIGH COURT OF DELHI & OTHER STATE AND SUPREME COURT OF INDIA)**

Add.: A - 388, Chhattarpur Enclave, PH - 1, New Delhi - 74.

Mob.: 9540844936, Email : mahesgsxn1@gmail.com

CHIEF EXECUTIVE OFFICER
RECEIVED
5/5/2025

जल बचाएं

पर्यावरण बचाएं

सेवा में,

दिनांक: 03/10/2025

मुख्यकार्यकारी अधिकारी (CEO)

पत्र सं0-1025

दिल्ली जल बोर्ड, वरुणालय भवन,

नई दिल्ली

विषय: E.A.34/2023 में CEO/DJB द्वारा की गई रिप्लाइ के संबंध में पत्र ।

श्रीमान जी,

आपने E.A.34/2023 OA526/2019 के तहत रिप्लाइ में माननीय NGT को जानकारी दी है, कि दिल्ली जल बोर्ड ने दिल्ली में 595 जगह Rain Water Harvesting System बनाए हैं। जिसमें 95 जगह जैसे की STP, BPS, SPS में Piezo Miter Install किए गए हैं।

श्रीमान जी मैं आपको जानकारी दे रहा हूँ, कि यह Piezo Miter Committee के सुझाव पर RWH System के पास बनाने चाहिए थे। जैसे कि CGWA ने दिल्ली में 3 जगह बनाए हैं। CGWA की रिप्लाइ में फोटोग्राफ संलग्न है।

दिल्ली जल बोर्ड ने CGWB को पत्र लिख कर जानकारी मांगी थी कि एक Piezomiter कितने क्षेत्रफल के Ground Water Level की जानकारी देता है। CGWB ने दिल्ली जल बोर्ड को पत्र लिख कर जानकारी दी की एक Piezomiter 5 वर्ग किलो मीटर के Area की Ground Water Level की जानकारी देता है। इस संबंध में मैं आपसे मिलने गया था। लेकिन आपने निजी सचिव ने मौखिक रूप से समस्या को बताने की वजाए लिख कर देने को कहा।

श्रीमान जी कुछ समस्याएं मौखिक रूप से बात करने से हल होती हैं। मैं आपको जानकारी दे रहा हूँ, कि मैं माननीय NGT को अगली Hearing Date पर जानकारी दूंगा कि प्रत्येक RWH System के पास Piezomiter लगाना जरूरी नहीं है। दिल्ली का क्षेत्रफल 1485 वर्ग कि०मी० है यदि हम एक वर्ग कि०मी० में एक Piezomiter लगाएं तो हमें दिल्ली में 1500 Piezomiter

लगाने होंगे जिससे समस्त दिल्ली का Ground Water Level की जानकारी मिलती रहेगी।

दिल्ली जल बोर्ड दिल्ली का Ground Water Authority है, इसीलिए दिल्ली जल बोर्ड को चाहिए कि दिल्ली में 1500 नं० Piezomiter लगाए।

दिल्ली में लगभग दिल्ली जल बोर्ड के 20 हजार बोरवैल Ground Water Level नीचे जाने के कारण अथवा Ground Water दूषित होने के कारण फेल हो गए हैं इन सभी फेल (Abundant) बोरवैल में Piezomiter Install कर सकते हैं।

जिससे दिल्ली जल बोर्ड को करोड़ों रू० की बचत होगी। For Example

1. मैं साकेत H ब्लॉक में एक Abundant बोरवैल में Piezomiter Install करके DJB को दिखा सकता हूँ। कि किस तरह Abundant Borwell में Piezomiter Install करते हैं। एवं उनकी सेफ्टी कैसे रखें?

2. दिल्ली जल बोर्ड के अधिकारियों ने आपके द्वारा दिल्ली जल बोर्ड के RWH System को Proper Functional बताया गया है। जबकि 100% RWH System Non-Functional है। जो कि Ground Water को दूषित करते हैं।

स धन्यवाद

श्री महेश चन्द्र सक्सेना

Environment/Ground Water Activist

A-388, छत्तरपुर एन्क्लेव, फेज-1

नई दिल्ली-110074

Mob.:9540844936

Email : maheshsxn1@gmail.com